

of the Audit Report on the accounts of the National Co-operative Development Corporation, New Delhi, for the year 1966-67, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-1946/68.]

**NOTIFICATIONS UNDER THE UTTAR
PRADESH KSHETRA SAMITIS AND ZILA
PARISHADS ADHINIYAM, 1961 AND RELATED
PAPER**

SHRI M. S. GURUPADASWAMY :
Sir, I also beg to lay on the Table a copy each of the following Notification (in English and Hindi), issued by the Government of Uttar Pradesh, under the Uttar Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1961, together with a statement showing the reasons for delay in laying them on the Table of the House:—

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|---|-----|---------------------|
| (i) Notification No. XXXIII-11-1(60), dated March, 1968. | No. | 1801-B/
the 27th |
| (ii) Notification No. XXXI11-111-66, dated April, 1968. | No. | 2344-B/
the 15th |
| (iii) Notification No. XXXIII-11-l-R, dated April, 1968. | No. | 2481-B/
the 18th |
| (iv) Notification No. 2480-B/ XXXI11-11-125-62, dated the 23rd April, 1968. | | |

[Placed in Library for (i) to (iv). See No. LT-1945/68.]

**AUDIT REPORT ON THE ACCOUNTS
(1966-67) OF THE COAL BOARD**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): Sir, I beg to lay on the Table a copy of the Report of the Comptroller and Auditor General of India on the accounts of the Coal Board for the year 1966-67, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-1914/68.]

**RESOLUTION EXTENDING FURTHER THE
PERIOD FOR SUBMISSION OF FINAL
REPORT OF N.C.D.C. COMMITTEE**

SHRI P. C. SETHI: Sir, I also beg to lay on the Table a copy of the Ministry of Steel, Mines and Metals (Department of Mines and Metals) Reso-

lution No. C2-8(7)/67-Pt., dated the 6th August, 1968, extending further the period for submission of the final Report of the National Coal Development Corporation Committee (English and Hindi versions). [Placed in Library. See No. LT-1947/68.]

**ANNUAL REPORT AND ACCOUNTS (1966-67)
OF THE NATIONAL SEEDS CORPORATION
LTD. AND AUDIT REPORT THEREON**

SHRI M. S. GURUPADASWAMY: Sir, on behalf of Shri Annasaheb Shinde, I beg to lay on the Table a copy of the Annual Report and Accounts of the National Seeds Corporation Limited for the year 1966-67, together with the Auditor's Report on the Accounts, (English and Hindi versions), under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-1976/68.]

**NOTIFICATION UNDER THE ESSENTIAL
COMMODITIES ACT, 1955**

SHRI M. S. GURUPADASWAMY :
Sir, I also beg to lay on the Table a copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food) Notification G.S.R. No. 1487/Ess. Com./ Sugar, dated the 13th August, 1968, (in English), under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1947/68.]

**STATEMENT OF THE MAIN CONCLUSIONS OF
THE 28TH SESSION OF THE STANDING LABOUR
COMMITTEE**

SHRI JAISUKHLAL HATHI : Sir, I beg to lay on the Table a statement of the Main Conclusions of the 28th Session of the Standing Labour Committee held at New Delhi on July 18, 1968. [Placed in Library. See No. LT-1943/68.]

ELECTION COMMISSION NOTIFICATION

SHRI MOHAMMAD YUNUS SA-LEEM :
Sir, I beg to lay on the Table a copy of the Election Commission Notification S.O. No. 2746, dated the 19th July, 1968 (in English) publishing certain corrections in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966. [Placed in Library. See No. LT-1949/68.]